GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY)
LOK SABHA
UNSTARRED QUESTION NO. 1776
TO BE ANSWERED ON: 04.05.2016

TACKLING CYBER CRIMES

1776.   **SHRI ANANDRAO ADSUL:**
           DR. SHRIKANT EKNATH SHINDE:
           SHRI VINAYAK BHAURAO RAUT:
           SHRI NAGENDRA KUMAR PRADHAN:
           SHRI RAHUL SHEWALE:
           SHRI DHARMENDRA YADAV:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:-
(a) whether in view of increasing cyber crimes in the country, the Government has decided to take help of private sector domain experts in tackling this menace through proactive monitoring;
(b) if so, the details thereof;
(c) whether the Government has chalked out any plan in this regard and signed any agreement with the private sector in this regard;
(d) if so, the details thereof; and
(e) the time by which the work in this direction is likely to be started?

ANSWER

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) to (e): (i) National Cyber Security Policy (2013) provides for developing effective public private partnership and collaborative engagements through technical and operational co-operation and contribution for enhancing the security of cyberspace.

(ii) The report of the Joint Working Group set up by National Security Council Secretariat (NSCS) has identified the guiding principles and objectives that would underpin the overall framework and roadmap for Public Private Partnership (PPP) on Cyber Security. It envisages setting up of Institutional Framework, capacity building in the area of cyber security, development of cyber security standards & assurance mechanism, augmentation of testing & certification facilities for Information Technology products.

(iii)Government has undertaken Research and Development program for development of skills and expertise in areas of cyber security by facilitating basic research, technology demonstration and R&D test bed projects. Under the programme, private institutions are being nurtured to enhance capacity development as well as proactive monitoring in tackling cyber crimes.

(iv)Government in association with Data Security Council of India (DSCI) has implemented projects in the area of Cyber Forensics Training and Awareness creation for Law Enforcement Agencies with the aim to tackle cyber crimes effectively. Cyber Forensic Labs also have been set up for awareness creation and training programs on Digital Evidence Collection, Analysis and presentation in courts. National Law School,

Bangalore and NALSAR University of Law, Hyderabad are also engaged in conducting several awareness and training programs on Cyber Laws and Cyber crimes for judicial officers.

(v) CERT-In is collaborating with Industry for information exchange on cyber threats, incident resolution and awareness outreach. CERT-In has also empanelled experts from private sector as empanelled security auditors.

<p align="center">*******</p>